
Baya @ Pradyumna Thatoi Vs State of Odisha

Bail Application No. 7908 Of 2021

Court: Orissa High Court

Date of Decision: Nov. 30, 2021

Acts Referred:

Indian Penal Code, 1860 – Section 34, 304B, 306, 406, 498A

Hon'ble Judges: S.K. Panigrahi, J

Bench: Single Bench

Advocate: Deepak Kumar Sahoo, M.K. Mohanty

Final Decision: Disposed Of

Judgement

S.K. Panigrahi, J

1. This matter is taken up through hybrid mode.

2. Heard Mr. Deepak Kumar Sahoo, learned Advocate appearing for the Petitioner and Mr. M.K. Mohanty, learned Additional Standing Counsel for

the State.

3. The Petitioner is an accused in S.T. Case No.84 of 2021 arising out of Nikirai P.S. Case No.145 of 2020, pending in the court of the learned

Sessions Judge, Kendrapara for the alleged commission of offences under Sections 498A/ 304B/ 306/ 406/ 34 of the I.P.C.

4. The brief facts of the case is that the daughter of the informant got married to the Petitioner six years back and at the time of marriage, her

daughter had been gifted with some house hold articles along with cash and gold ornaments. But the family members of the Petitioner demanded more

dowry and started torture both physically and mentally. On 14.1.2020, the informant got information that her daughter had died.

5. Learned counsel for the Petitioner submits that though they have familiar dispute due to some issues like it happens in other family, but due to her

mental disturbing state of mind, the daughter of the informant has taken a drastic step and consumed poison. He further submits that the petitioner is in

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